

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-101**  
**IB-936(ND)/2020**

**IN THE MATTER OF:**

The Vilas Condominium Association  
Vs.  
MGF Developments Limited

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 02.11.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC : Mr. Piyush Singh, Mr. Prateek Vads, Advocates  
For the Respondent/CD : Mr. Akhil Sachar, Ms. Hem Nalini, Advocates  
For the Intervener :

**ORDER**

Counsel for the Financial Creditor is present. Counsel for the Corporate Debtor is present and prayed time for filing reply. At request time is enlarged with the direction to file reply within three weeks. Thereafter, the counsel for the Financial Creditor may file rejoinder, if any.

List on 02.12.2020.

- Sd -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)